(ग) यदि हां, तो उस के क्या कारण-है ?

संसद्-कार्य तथा संचार विभाग में राज्य-मन्त्री (भी द० कु० गुजराल) : (क) मीटर लगा दिए गए हैं।

- (ख) जी नहीं।
- (ग) प्रश्न ही नहीं उठता ।

Delivery of letters addressed by Sheikh Abdullah

6747. Shri C. C. Desai: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that Sheikh Abdullah, before he left for Delhi, handed over a number of letters, expressing thanks for representing for for his release, to the Collector of Madurai to be sent to addresses among whom I was one;
- (b) if so, the reasons for withholding these letters; and
- (c) whether Government propose to issue instructions to the authorities concerned not to withhold letters addressed to the citizens of India and particularly to the Members of Parliament?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

- (b) No such letters were withheld.
- (c) No, Sir.

Police Housing Scheme in Kerala

6748. Shri Vasudevan Nair: Shri Yashpal Singh: Shri C. Janardhanan: Shri P. C. Adichan:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Kerala Government have requested for a loan of Rs. 40 lakhs from the Central Government for the police housing scheme for 1967-68; and

(b) if so, the loan sanctioned therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) The matter is under consideration.

Adjudication of Industrial disputes in Delhi

6749. Shri Kanwar Lal Gupta: Will the Minister of Labour and Rehabilitation be pleased to state:

- (a) whether it is a fact that the Delhi Administration has to seek permission for referring industrial disputes for adjudication to an industrial tribunal in the case of public sector undertakings;
- (b) whether it is also a fact that no such permission is necessary in the case of Private sector undertakings;
- (c) if so, the reasons for this discrimination;
- (d) whether it is also a fact that in some cases the permission was not given to the Delhi Administration; and
 - (e) if so, the reasons therefor?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes.

- (b) Yes.
- (c) There is a convention between the Central and State Governments that the latter should consult the Central Government before referring for adjudication an industrial dispute concerning the public sector undertakings which are wholly or largely owned by the Central Government or in which the Central Government have an interest and vice versa.
 - (d) Yes.
- (e) The reasons have been explained to the Delhi Administration in each case.